

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 124

COMP.APPL/44 (CH)2018
COMP.APPL/15 (CH)2024
And
CP No. 243/Chd/CHD/2017

IN THE MATTER OF:-
Hardyal Singh Mann

...

Petitioner

Versus

Chandigarh Overseas Pvt. Ltd.

...

Respondent

Under Section: 59

Rule: 11 NCLT, Rules 2016

Order delivered on 12.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 30.08.2024.

Sd/-

Court Officer

July 12, 2024
Atiqur Rehman